

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 164/TT/2013

Subject : Determination of transmission tariff for Combined Assets for transmission system associated with Augmentation of Transformation Capacity (Part-1) in Northern and Eastern Region for tariff block 2009-14.

Date of Hearing : 7.7.2015.

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rajiv Srivastava, Advocate, UPPCL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) There are four assets covered in the instant petition, and all these assets have been commissioned within time. Hence there is no time over-run. Date of commercial operation letter has already been submitted vide affidavit dated 4.9.2014;
- (b) Revised estimated cost is within the apportioned approved cost. Auditors certificate for cost incurred up to 31.3.2014 has already been submitted vide affidavit dated 1.7.2015;
- (c) Reply has been received from UPPCL, JVVNL and BRPL. Rejoinders to the replies of UPPCL and JVVNL have already been filed, and rejoinder to the reply of BRPL would be filed shortly;



2. Learned counsel for BRPL, Respondent No. 12, submitted as under:-
 - (a) The bays at Nalagarh, Abdullahpur, Amritsar and Kishenpur Sub-stations are being commissioned as extension of existing sub-stations, but this petition is for augmentation of the transformation capacity;
 - (b) Initial spares claimed by the petitioner are above the norms provided under the 2009 Tariff Regulations.

3. The representative of the petitioner clarified that the augmentation of the transformation capacity is by way of adding new ICTs to cater to additional requirements. Regarding initial spares, the representative of the petitioner submitted that in Greenfield sub-stations (i.e. new sub-stations), normally a large number of bays are commissioned under single project and the spares are taken against large number of bays. But in the instant case, only two bays one each at Nalagarh, Abdullahpur and Kishenpur Sub-stations and five bays at Amritsar Sub-station are being commissioned instead of such large number of bays and sub-station equipments for Greenfield project.

4. The Commission directed the petitioner to submit the following information on affidavit, with copy to the respondents, by 17.8.2015:-
 - a) Details of element-wise (i.e. land, building and civil work, transmission line, sub-station etc) and year-wise actual capital expenditure incurred up to 31.3.2014 along with the un-discharged liability corresponding to the elements of the assets, duly certified by Auditors along with all the revised tariff forms for the purpose of truing up, in line with the provision of truing up in the 2009 Tariff Regulations;
 - b) Supporting documents in respect of ADB VI loan indicated in the Form-13 of the revised tariff forms, supporting documents for rate of interest on loan, repayment schedule and date of drawl of the loan;
 - c) Computation of IDC on cash basis and IEDC capitalized on cash basis for the assets, and penalty paid in lieu of default in the payment of interest, if any;
 - d) Revised cost estimates along with the revised apportioned approved cost, if any, duly approved by the competent authority;
 - e) Whether entire amount of IDC and IEDC has been paid prior to COD?
 - f) Year-wise details of liability discharged, corresponding to initial spares procured up to cut-off date;

5. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(T. Rout)
Chief (Legal)

